

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO – 1422
ANSWERED ON 04.12.2024

DISTRICT MINERAL FOUNDATIONS UNDER PMKKKY

1422 SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of MINES be pleased to state:

- (a) the details of the District Mineral Foundations set up under Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) for the High Priority regions since 2015, State-wise;
- (b) the details of the funds collected and released by the DMFs for Pradhan Mantri Khanij Kshetra Kalyan Yojana in High Priority regions since 2015; and
- (c) whether the Government has planned any other policy intervention for the welfare of mining workers across the country and if so, the details thereof?

ANSWER

THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) & (b) The section 9B of MMDR Act 1957 empowers State Governments to establish District Mineral Foundations (DMF) in each district affected by mining- related operations. As per information provided by the State Governments, District Mineral Foundations (DMFs) have been constituted in 645 districts across 23 States.

The Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) provides implementation framework for schemes to be undertaken for welfare and development of mining-affected areas and people through the funds collected under DMFs. PMKKKY mandates DMF to spend at least 70% of the funds on High Priority sectors i.e. Drinking Water, Environment Preservation and Pollution Control measures, Health Care, Education, Welfare of Women and Children, Welfare of aged and differently-abled, Skill Development, Sanitation, housing, agriculture, animal husbandry. State-wise details of funds collected, and amount spent under DMF in High Priority sectors since 2015 are provided as Annexure-I.

(c) The provision for the welfare of workers employed in the mining has been made in the Mines Act, 1952 and rules & regulations framed thereunder which is administered by Ministry of Labour and Employment. The provisions for the welfare of persons employed in mines are implemented through the Directorate General of Mines Safety (DGMS).

Annexure-I

Sr. No.	State	Total number of districts in which DMF has been set up	Amount Collected under DMF (till 30 th Sep 2024) (in ₹ Cr.)	Total Amount Spent (till 30 th Sep 2024) (in ₹ Cr.)	Amount spent in high priority Sector (till 30 th Sep 2024) (in ₹ Cr.)
1	Andhra Pradesh	26	2,022.04	859.23	384.13
2	Chhattisgarh	33	13,984.69	10,465.30	7,006.87
3	Goa	2	243.47	59.05	50.62
4	Gujarat	32	1,704.72	755.15	545.27
5	Jharkhand	24	13,764.81	6,677.82	5,209.88
6	Karnataka	31	5,256.03	1,998.59	959.61
7	Maharashtra	35	5,607.25	2,197.87	1,351.75
8	Madhya Pradesh	52	7,755.91	3,163.66	2,023.09
9	Odisha	30	28,953.90	16,587.71	12,503.83
10	Rajasthan	33	10,199.77	4,842.82	1,790.81
11	Tamil Nadu	37	1,512.66	883.54	467.32
12	Telangana	33	5,429.08	3,951.70	1,174.96
13	Assam	33	150.31	99.76	64.46
14	Bihar	38	165.15	57.34	46.83
15	Himachal Pradesh	12	360.93	53.61	24.44
16	Jammu & Kashmir	20	78.51	30.85	21.88
17	Kerala	14	90.90	0.00	0
18	Meghalaya	6	89.18	7.68	3.14
19	Uttarakhand	13	449.49	147.95	47.14
20	Uttar Pradesh	75	1,840.82	804.32	408.47
21	West Bengal	22	169.80	43.90	28.29
22	Punjab	22	237.50	42.05	--
23	Haryana	22	91.24	14.91	--
Total		645	1,00,158.16	53,744.85	34,112.79